Central Administrative Tribunal, Principal Bench

R.A. No.100 of 2004 In OA No.609 of 2003

New Delhi this the 26th day of April, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J) HON'BLE MR.S.A. SINGH, MEMBER (A)

Union of India

Through

- The Secretary,
 Department of Health,
 Ministry of Health and Family Welfare,
 Nirman Bhawan,
 Molana Azad Road, New Delhi.
- Director General Health Services,
 Department of Health,
 Ministry of Health and Family Welfare,
 Nirman Bhawan,
 New Delhi.
- 3. Secretary,
 Ministry of Statistics & Programme
 Implementation,
 Sardar Patel Bhawan, Sansad Marg,
 New Delhi. .. Review Applicants

Versus

- 1. Shri K.G. Verma
 S/o Late Shri Ram Kishan
 working as
 Department of Welfare,
 Ministry of Health and Family Welfare,
 Nirman Bhawan, Molana Azad Road, New Delhi.
- 2. Rajeshwar Kumar
 S/o Shri K.L. Bassi,
 working as Statistical Assistant
 CBHI, DGHS,
 Ministry of Health and Family Welfare,
 Nirman Bhawan,
 Molana Azad Road,
 New Delhi.
- 3. Chakochan Y.,
 S/o Shri C. Yohannan Kutty,
 Statistical Assistant,
 Statistics Division,
 Department of Family Welfare,
 Ministry of Health and Family Welfare,
 Nirman Bhawan, New Delhi.
- 4. R.K. Saxena
 S/o Shri P.M. Saxena
 working as Statistical Assistant
 Bureau of Planning, DGHS,
 Ministry of Health and Family Welfare,
 748-A, Nirman Bhawan,
 New Delhi.

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- M.S. Chahar S/o Late Shri Shive Singh 5. working as Statistical Assistant, N.M. Section Department of Family Welfare, Ministry of Health & Family Welfare, 512-A, Nirman Bhawan, New Delhi.
- 6. Sadhu Ram S/o Shri Nand Lal Working as Statistical Assistant SS Section, Department of Family Welfare, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
- 7. Smt. Suman Lata W/o Shri K.K. Sharma working as Statistical Assistant, & Homoepathy, P&E Cell, Department of ISM Ministry of Health and Family Welfare, 204, Indian Red Cross Society Annexe Building, .. Respondents New Delhi-110 001.

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 100 of 2004 has been filed by the applicant for review of the order passed in OA No.609 of 2003 on 12.2.2004.

- By filing the present RA, the respondents wants 2. re-argue the whole case again by filing the RA, which permissible. While delivering the judgment, the review applicants were duly heard because the judgment was given after hearing the parties as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.
- In view of the above, nothing survives in the RA, which is accordingly dismissed.

(S.K. NATK)

MEMBER (A)

DIP SINGH) MEMBER (J)

'Rakesh'